

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>For the Attention of the Creditors of M/s GSS Procon Private Limited</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>M/s GSS PROCON PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	27/09/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100DL2010PTC208777
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 102, First Floor, Pearls Business Park, Netaji Subhash Place, Pitampura, New Delhi - 110034
6.	Insolvency commencement date in respect of corporate debtor	10/10/2019 Vide NCLT Order IB- 1896/ND/2019 dated 10/10/2019.
7.	Estimated date of closure of insolvency resolution process	07/04/2020 (180 Days from the date of commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Sunil Kumar Agrawal</b> <b>Registration No:</b> IBBI/IPA-002/IP-N00081/2017-2018-10222
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> E- 29, South Extension- II, New Delhi- 110049 <b>Email:</b> aggarwalsk21@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 904, GF, Sector- 7C, Faridabad- 121006 <b>Email:</b> irpgssprocon2019@gmail.com aggarwalsk21@yahoo.com
11.	Last date for submission of claims	24/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class of Creditors - Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Ajay Kumar Siwach IBBI Regn. No. : IBBI/IPA-002/IP-N00668/2018-19/12214 2. Arvind Kumar IBBI Regn No. : IBBI/IPA-001/IP-P01120/2018-19/11865 3. Gyaneshwar Sahai IBBI Regn No. : IBBI/IPA-002/IP-N00130/2017-18/10546
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Web link:</b> <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> <b>Physical Address:</b> 1. Mr. Ajay Kumar Siwach Address : Flat No. 504, Rama Krishna Society, Sector -2, Faridabad, Haryana - 121004 Email: siwachajay@gmail.com 2. Mr. Arvind Kumar B-321, Second Floor, Nehru Ground NIT, Faridabad, Haryana - 121001 Email: caarvindchauhan@gmail.com 3. Mr. Gyaneshwar Sahai Second Floor, OS-2, The Next Door, Sector-76, Faridabad, Haryana - 121004 Email: gyaneshwar.sahai@gmail.com



Notice is hereby given that the National Company Law Tribunal (NCLT), New Delhi, Bench has ordered the commencement of a corporate insolvency resolution process of the M/s GSS Procon Private Limited vide order IB - 1896/ND/2019 dated 10/10/2019.

The creditors of M/s GSS Procon Private Limited are hereby called upon to submit their claims with proof on or before 24/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B: Claim by Operational Creditors except workmen & employees.
- Form C: Claim by Financial Creditors.
- Form CA: Claim by Financial Creditors in a class.
- Form D: Claim by workmen or an employee.
- Form E: Claim submitted by an authorized representative of workmen or an employee.
- Form F: Claim by Creditors (other than Financial Creditors and Operational Creditors)

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 11/10/2019  
Place: New Delhi



Sunil Kumar Agrawal  
Interim Resolution Professional

Regn. No: IBBI/IPA-002/IP-N00081/2017-2018-10222